

Hon'ble Mr.K.D.Saha, Member (A)

A djourned to 23.2.1996 for admission
as prayed for.


(K.D.Saha)
Member (A)

MPS.

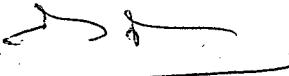
2/23. 2. 1996

Hon'ble Shri K.D.Saha, Member (A)

Heard the learned counsel for the applicant.

Admit. Issue notices to the respondents to file their show-cause/written statement within four weeks. Rejoinder, if any, should be filed within two weeks thereafter.

Requisites to be filed within two weeks. List this case before the Registrar for completion of pleadings on 18.4.1996.


(K.D.Saha)
Member (A)

MPS.

13/3/96

Requisites filed
on 11/3/96
wsg
Notice given
13/3/96 MPS.
J.R.

3/18.4.96

Shri. M. L. Paswan, Registrar Incha

....

Nobody is present on behalf of either

¹ issued

Notices have been to the respondents. SR not received. NO

W/s has been filed as yet. Let 20.5.96 be fixed for filing
W/s.

dy
(M. L. Paswan)
Registrar I/C

4/20.5.1996

Sri M. L. Paswan, Registrar I/C

None for the parties. Notices were issued to
the respondents but SRs are still awaited. W/s has
also not been filed on behalf of any of the respondents.
Put up on 15.7.1996 for filing W/s.

dy
(M. L. Paswan)
Registrar I/C

5/15.7.96

Shri M. L. Paswan, Registrar I/C

None for the parties. W.S. has been filed
on behalf of the respondents. The applicant to file
rejoinder, if any, by 8.8.96.

dy
(M. L. Paswan)
Registrar I/C

SKS

6/22.8.96

None for the parties. W.S. has ~~not~~ been filed on behalf of the respondents. The applicant to file rejoinder, if any, by 18.9.96.

Yashark
for Dy. Registrar.

7/18.9.96

Sri. S. P. Sinha, Dy. Registrar I/C.

....

Nobody is present on behalf of either of the parties. ~~W.S.~~ Rejoinder on behalf of the applicant has not been filed as yet. Let 23.10.96 be fixed for filing the rejoinder.

S. P. Sinha
(S. P. Sinha)

Dy. Registrar I/C

8./ 23.10.96. Both the parties are absent. Rejoinder has also been filed on behalf of the applicant. Let this case be put up before the Hon'ble Bench for hearing on 18.11.96.

✓
/CBS/

✓
(M. L. Paswan)

Dy. Registrar.

9/18.11.96

None for the applicant.

Shri P.K.Verma, learned counsel for the respondents.

List on 29.11.1996 for hearing before SMB.

VNM
(V. N. Mehrotra)
Vice-Chairman

10/29.11.96 The case is fixed for hearing

on 6.12.96 as prayed for by Shrimati A.Verma, learned counsel for the applicant with consent of other side as first case.

(D. Purkayastha)

SKS Member (J)

11

6.12.96 None for the parties.

CM The O.A. is dismissed in default.

(V.N. Mehrotra)
Vice-Chairman

Later on

6.12.96

CM

Before this order was signed by me, Mrs. Asha Verma, learned counsel for the applicant appeared and requested that the matter may be heard and a date may be fixed. Considering the request made by the learned counsel for the applicant, the case be listed on 17.12.96 for hearing. The learned counsel for the respondents Shri P.K. Verma be informed about the date fixed.

(V.N. Mehrotra)
Vice-Chairman

12./ 17.12.96. Smt. A. Verma, the counsel for the applicant.

Shri P.K. Verma, the counsel for the respondents.

Heard learned counsel for the parties. In my view, it will be just and proper if the respondents produce the documents on the basis of which the order dated 11.5.95 (Annexure A/1) and subsequent order dated 6.12.95 (Annexure R/7) were passed. Let the documents be produced by the respondents on the next date. List this case on 29.1.97 for further hearing.

/CBS/

V.N.M.
(V.N. Mehrotra)

Vice-chairman

13/ 29.01.97

Smt. A.Verma, counsel for the applicant. None for the respondents. Case is adjourned to 25.02.1997 for further hearing. The documents as directed as 17.12.1996 must be produced on that date.

SKJ

14./ 25.2.97.

None for the parties. The case is adjourned to 17.3.97 for hearing.

/CBS/

V.N.M.
(V.N. Mehrotra)

Vice-chairman

15./ 17.3.97.

None for the parties.

List it on 29.4.97 for hearing.

/CBS/

V.N.M.
(V.N. Mehrotra)

Vice-chairman

16/29.4.1997

On the request made by the learned counsel for the applicant, the case is adjourned to 29.5.1997 for hearing.

MPS.

(K. Muthu Kumar)
Member (Admn.)

(V. N. Mehrotra)
Vice-Chairman

17/29.5.97

List on 11.7.97 for hearing.

SKS

(V. N. Mehrotra)
Vice-Chairman

18/11.07.97

None for the parties.

List on 28.08.1997 for hearing.

SKJ

(V. N. Mehrotra)
Vice-Chairman

19/ 28./8/97

None for the parties.

Today also none of the counsel is present. The OA is dismissed in default.

/CBS/

(V. N. Mehrotra)
Vice-chairman